

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Tenth Lok Sabha)

FOURTH REPORT

(Presented on 4-3-1992)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report. *3 April 1992*

2. The Committee met on 3 March, 1992 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 31*) by Shri R. Surender Reddy.
- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of articles 84 and 173*) by Shri R. Surender Reddy.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 6 March, 1992. *6 April 1992*

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 31*) by Shri R. Surender Reddy.

The Bill seeks to insert a new article 31 in the Constitution with a view to make sports education compulsory in all educational institutions for all able-bodied students until they complete twenty years of age.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of articles 84 and 173*) by Shri R. Surender Reddy.

The Bill seeks to amend articles 84 and 173 of the Constitution with a view to lowering the qualifying age from 25 years to 18 years for contesting elections to Lok Sabha and Legislative Assemblies and also from 30 years to 21 years for contesting elections to Rajya Sabha and Legislative Councils.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:

- (1) Resolution by Shri Rupchand Pal regarding rejection of proposals pertaining to TRIPS, etc. 2 hours
- (2) Resolution by Shri Dileep Singh Bhuria regarding means of livelihood for the handicapped. 2 hours

- (3) Resolution by Shri Era. Anbarasu regarding constitution of a Constituent Assembly. 2 hours

Recommendations

5. The Committee recommend that—

- (i) Shri R. Surender Reddy be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (ii) The allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

March 3, 1992

Phalguna 13, 1913 (Saka)

S. MALLIKARJUNAIAH,

Chairman,

Committee on Private Members' Bills and Resolutions.